

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

25

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM 31.07.2018

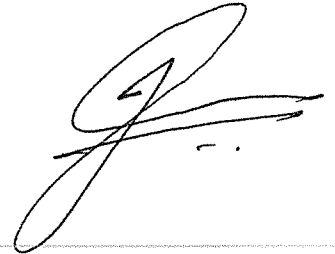
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/1226/IB/2018
NAME OF THE PETITIONER(S) : SRI ENGINEERING WORKS
NAME OF THE RESPONDENTS : ETA ENGINEERING PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

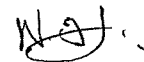
1) AVINASH KRISHNAN RAVI
JERIN ABHER SOHAN

Counsel for the
Petitioner



2) N Litter S S

Counsel for
Respondent



ORDER

Counsels for both the parties are present. Counsel for the Operational Creditor submitted that post-dated Cheques have been given, out of which one Cheque has been en-cashed and the settlement has been arrived at between the parties. Therefore, the Petition stands **disposed of**. However, liberty is granted to the Operational Creditor to revive/restore the Petition in the event of dishonouring the Cheques provided by the Corporate Debtor.



(ANIL KUMAR B)
MEMBER (TECHNICAL)

MS



(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)